

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA. 44/88.

Date of Decision: 17.05.1993

Dina Nath

Applicant

Versus

Union of India

Respondents

Shri Romesh Gautam

Counsel for the respondents

CORAM: The Hon. Mr. A.B. GORTHI, Member(A)

The Hon. Mr. C.J. ROY, Member(J)

ORDER(Oral)

(delivered by Hon. Member(A) Shri A.B. GORTHI)

This case was initially listed for hearing on 12.5.93 but on that date, none appeared for either side. The case was adjourned to 13.5.93 for peremptory hearing. But neither the applicant, nor his counsel was present. Accordingly, the case was adjourned to this date but, even now, when this case was called for the second time, none is present for the applicant. The application is therefore dismissed for default.

*l/sd/*  
(C.J. ROY)  
MEMBER(J)  
17.05.1993

170593

*l/sd/*  
(A.B. GORTHI)  
MEMBER(A)  
17.05.1993

170593  
for Re-Bench